

THE HIGH COURT OF KERALA

A7- 127/2020

Kochi : 682 031
Date : 10.06.2020

NOTICE

Sub:- Introduction of e-filing module for Bail Application – Instructions - reg
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It has been decided to introduce e-filing facility for filing Bail Applications in the High Court w.e.f. 15th June 2020, which is available in the web portal <https://ecourts.kerala.gov.in/>. Advocates / Party-in-persons are requested to file Bail Applications through the e-filing system along with the physical copy of the application. The physical copy along with the receipt generated by the system on completion of the e-filing procedure, shall be dropped in the box kept in the atrium. Only those cases which are successfully e-filed by 01:00 p.m., defects thereof, if any, cured before 02.00 p.m. and the physical copy of the same received in the Registry by 03:00 p.m on the same day, will be listed for the following Sitting day. Amount towards Welfare Fund stamps to be affixed on Memo of Appearance / Vakkalath shall be paid in the manner notified in the web portal. From 15th June 2020 onwards, Bail Applications will be accepted only through above mode.

Procedure:

1. Advocates who are registered in the High Court of Kerala portal can register their account in the web portal, <https://ecourts.kerala.gov.in/> with their Bar Council code, email id and mobile number.
2. After successful registration, login to the site using registered mobile number or email id and password. Furnish all mandatory details and submit the application. Unsubmitted applications can be viewed in the 'Draft Case' link. All the submitted applications can be viewed in the 'My Case' tab. Cases with defects will be listed in the 'Defective Cases' tab for curing defects.

Note :

1. In the case of Advocates who have not registered with the High Court of Kerala Case Information System, steps to proceed will be prompted. Click the 'Application For Advocate Code' link to download the form and fill the details and send the scanned copy of that form along with the copy of Enrollment Certificate to the email address 'it.hckerala@gov.in'. Once registered, you will

be notified via email and can proceed to register in the web portal as detailed above.

2. Party in person can register using the 'sign up' option, uploading the identity proof.

For tutorial, kindly see the youtube video link :

For Malayalam :

<https://youtu.be/lziECNNEIOU>

For English :

<https://youtu.be/8XiPtBi8bTE>

For all Technical Help, please contact

Phone: 0484 256 2527

Email: support.hck@kerala.gov.in

For whatsapp technical help

please whatsapp to 956242445

(By Order)


Sophy Thomas
Registrar General

To

The Advocate-General, Ernakulam.
The Director General of Prosecutions & State Public Prosecutor, Ernakulam.
The Additional Advocate-General, Ernakulam (2)
The Additional Director General of Prosecutions, Ernakulam
The President, Kerala High Court Advocates' Association, Ernakulam
The Vice-Presidents, Kerala High Court Advocates' Association, Ernakulam (2).
The State Attorney, Advocate-General's Office, Ernakulam.
The Secretary, Kerala High Court Advocates' Association, Ernakulam.
The General Secretary, Kerala High Court Senior Advocates' Association, Ernakulam.
The Secretary, Indian Law Institute, Kerala, Ernakulam
The Senior Standing Counsel, Government of India (Taxes), Ernakulam.
The Assistant Solicitor General of India, Ernakulam.
The Chairman, Bar Council, Ernakulam.
The President, Kerala Federation of Women Lawyers, Ernakulam.
The President, Kerala High Court Advocates' Clerks' Association, Ernakulam.
The Director of the Kerala Judicial Academy, Athani. (He shall bring
the matter to the attention of the Chairperson, KJA).
The Member Secretary, Kerala State Legal Services Authority, Ernakulam
The Director, Kerala State Mediation and Conciliation Centre, Ernakulam
The Registrar (Judicial), High Court.
All officers and Sections, High Court.
The Secretary, High Court Legal Services Committee, Ernakulam.
The Private Secretary to the Chief Justice, High Court.
The Protocol Officer, High Court.
The Public Relations Officer, High Court.
The Private Secretaries to Judges, High Court.
The Filing Section, High Court.

The IT Section, High Court (they shall publish the notice in the High Court Website.)

The Court keepers, High Court

The Admn. Records Section, High Court

The Notice Board, High Court

The File/Stock File

**Copy submitted to :- The Honourable the Chief Justice &
The Honourable Judges**